

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month March, 2023

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.3.2023 Monday At 10.30 A.M.	1.	257/MP/2022	RSC	Petition under Section 142 and 146 of the Electricity Act, 2003 for issuing necessary directions against the Respondents for non – compliance of the order dated 29.9.2017 in Petition No. 15/MP/2016 and initiating penal action against the respondents (On admission).
	2.	310/MP/2022	IS(AP)PL	Petition under Section 79 (1) (b), 79 (1) (f) and Section 79 (1) (f) (k) of the Electricity Act, 2003 before the Central Electricity Regulatory Commission for seeking compensation against additional cost incurred on account of implementation of the Goods and Services Tax Law vide Notification No. 12/2017 as a Change in Law Event in terms of Article 12 of the Power Purchase Agreements dated 5.10.2016 executed between INDIGRID SOLAR-I (AP) PRIVATE LIMITED and Solar Energy Corporation of India Limited(On admission)
	3.	202/MP/2020	PGCIL	Petition for approval under Regulation 54 and Regulation 55 of the CERC (Terms and Conditions of Tariff) Regulations, 2014, Power to Relax and Power to remove Difficulty for reimbursement of additional expenditure towards deployment of special security forces (CISF) at Wagoora Sub-Stations for the truing up of expenditure approved vide order dated 31.5.2017 in Petition No.36/MP/2017 for year 2016-19 in respect of Northern Region.
	4.	203/MP/2020	PGCIL	Petition for approval under Regulation 54 and Regulation 55 of the CERC (Terms and Conditions of Tariff) Regulations, 2014, Power to Relax and Power to remove Difficulty for reimbursement of additional expenditure towards deployment of special security forces (CISF) at Salakati and Bongaigaon Sub-Stations for the truing up of expenditure approved vide order dated 20.3.2017 in Petition No.136/MP/2016 for year 2016-19 in respect of Eastern and North Eastern Region.
	5.	227/MP/2020 alongwith I.A.No.7/2022	MV(B)PL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking indulgence of the Central Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to extend the SCOD Generation Project based on the Notifications dated 2.11.2011, 9.1.2013, 3.1.2014 and 17.12.2014 issued by Government of Andhra Pradesh, whereunder, the government has notified the project area as drought affected area for the period June 2011 September 2011, June 2012 September 2012, June 2013 September 2013 and June 2014 September 2014(Interlocutory application for amendments of the Petition).
	6.	727/MP/2020 alongwith I.A.Nos.29/2022	MEIPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 32 and 33A of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related

	&19/2023		matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking, inter alia, relaxation of Clause 11.2 of the Detailed Procedure issued by the Central Electricity Regulatory Commission for "Grant of Connectivity to Projects based on Renewable Sources to the Inter-State Transmission System" dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the agreements entered between Central Transmission Utility and the Petitioner herein(Interlocutory application for urgent listing and amendments of the Petition).
7.	292/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 2 Nos. 220kV Line bays at Saharanpur S/s under scheme named as 2 Nos. 220kV Line bays at Saharanpur (PG).
8.	293/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Conversion of existing 2x63MVAR Line Reactors at Bhachau end of Bhachau/EPGL 400kV D/c line to Switchable Line Reactors along with two nos. of 400kV Reactor bays associated with Part A: PG works associated with Western Region Strengthening Scheme - 21 and Asset-2: 1 No. 220 kV GIS Line Bay at Bhuj S/S associated with Part-B: Extension works at Bhuj PS for interconnection of RE projects under Extension works at POWERGRID Sub-stations for interconnection of RE projects.
9.	295/TT/2022	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Series Compensation on Panki-Muradnagar 400 kV S/C line of UPPCL in Northern Region & Approval for one-time reimbursement of unrecovered depreciation for Series Compensation on Panki- Muradnagar 400 kV S/C line of UPPCL in Northern Region.
10.	296/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for 2 Nos. 765 kV line bays at Raigarh (Tamnar) POWERGRID pooling station and 2 Nos. 765 kV line bays at 765kV Dharamajaygarh POWERGRID pooling station (For Termination of Dharamajaygarh PS Section Raigarh (Tamnar) PS 765 kV D/c line, Under TBCB) under Additional System for Power Evacuation from Generation Projects pooled at Raigarh (Tamnar) Pool.
11.	333/TT/2022	PGCIL	Petition for revision of transmission tariff for 2019-24 tariff and approval for one-time reimbursement of unrecovered depreciation under 'Power to Relax' and 'Power to Remove Difficulty' in respect of one no. of asset.
12.	192/MP/2021 alongwith I.A.No.3/2023	SBSR-11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.06.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and based on the extension of

				SCOD sought in the instant petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner(Interlocutory application for appropriate directions).
	13.	161/TT/2021	RRVPNL	Petition for determination of tariff for the year 2019-20 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
	14.	212/TT/2022	RRVPNL	Petition for determination of tariff for the year 2020-21 to 2023-24 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
	15.	180/MP/2019	Indian Railways	Petition under Regulation 13 read with Regulation 7 and 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018 read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999
	16.	41/RP/2022	HVPNL	Petition seeking review of the order dated 25.6.2022 in Petition No. 159/TT/2021.
	17.	39/RP/2022	DVPCA	Petition seeking review of the Order dated 10.6.2022 in Petition No. 482/TT/2020.
	18.	50/RP/2022	DVC	Petition for review of the order dated 10.06.2022 in Petition No 482/TT/2020 (On admission).
Coram: Member: AG Member: PKS	19.	180/TT/2021	PGCIL	Petition for determination of transmission tariff 2019-24 period for LILO of 400 kV S/C Lonikhand (MSETCL)-Kalwa (MSETCL) Line at Navi-Mumbai alongwith 400/220 kV Navi Mumbai (GIS Sub-station) at Navi Mumbai under the 'Western Region System Strengthening Scheme V'
7.3.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	269/MP/2022	APMPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.9.2021, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 between M/s Azure Power Forty-One Private Limited and Solar Energy Corporation of India Limited (On admission).
	2.	267/MP/2022	Azure41 PL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 between M/s Azure Power Forty-One Private Limited and Solar Energy Corporation of India Limited (On admission).

3.	268/MP/2022	Azure43 PL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to off-set financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.9.2021, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 between M/s Azure Power Forty-One Private Limited and Solar Energy Corporation of India Limited <i>(On admission)</i> .
4.	43/AT/2023	WSPTL	Petition under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by WRSR Power Transmission Limited
5.	44/TL/2023	WSPTL	Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to WRSR Power Transmission Limited
6.	287/MP/2019	WS(M)PL	Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power projects and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioners.
7.	204/MP/2020	SRLDC	Petition invoking Regulation 1.5(i) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar and wind generators and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to act in accordance with IEGC Grid code provisions while issuing backing down instructions to the solar and wind generators.
8.	207/MP/2021 alongwith I.A.No.47/2022	ERCPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement(s) dated 25.6.2019 seeking issuance of appropriate order(s) / direction(s) / declaration from this Commission that the imposition of safeguard duty on the import of solar cells, whether or not assembled in modules or panels, vide Notification No. 2/2020-Customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance (Government of India) is an event of Change in Law and for seeking approval to the quantum and mechanism of compensation (along with interest) as submitted along with the present Petition in line with the methodology as settled by this Commission vide its order dated 20.08.2021 in Petition No. 536/MP/2020 (Interlocutory application to bring on record subsequent fact and event on record which have occurred after filing of the accompanying petition).
9.	215/MP/2022	NLCIL	Petition seeking approval for input price of coal supplied from Talabira Mines to end use generating stations for the period from date of commercial

				operation i.e. 1.4.2021 to 31.3.2024 under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Chapter-3, Regulation-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
	10.	223/MP/2022	NLCIL	Petition seeking approval for Lignite Input Price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021.
	11.	188/MP/2022	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Power Purchase Agreement dated 31.5.2019 between Sembcorp Energy India Limited and NTPC Vidyut Vyapar Nigam Limited for recovery of pending Energy Compensation Bills for the months of April, June 2020 along with Late Payment Surcharge on the pending amounts.
	12.	276/MP/2022	PGCIL	Petition for in - principle approval for incurring additional capital expenditures (ACE) during 2019-24 block towards Reconstruction of Residential/Non-Residential Buildings under clause 25 (2) (c) of the CERC (Terms and Conditions of Tariff) Regulations, 2019.
	13.	179/MP/2016	KSKMPCL	Petition under Sections 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change in law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between KSK Mahanadi Power Company Limited and TANGEDCO during the Operating period <i>(Remand from the APTEL)</i> .
	14.	151/MP/2021	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009.
	15.	145/MP/2021	KSKMPCL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes with the Respondent regarding the tariff payable under the Power Purchase Agreement dated 27/11/2013 and addendums dated 11/1/2018 and 28/6/2018
	16.	36/RP/2022	OGP-II TL	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of the Order dated 28.8.2022 in Petition No. 182/MP/2020.
13.3.2023 Monday At 10.30 A.M. Public Hearing through Video- conferencing		No. L- 1/261/2021/CERC	Public Hearing	Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023.
14.3.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	315/MP/2022	SEIL	Petition under Section 38 read with Section 79(1)(c), Section 79(1)(f), Section 79(1)(k) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations,

			2020 and Clause 10.3 (g) of the Billing, Collection and Disbursement Procedure issued by CTUIL under CERC Sharing Regulations 2020 dated 1.1.2021 for recovery of interest from Central Transmission Utility of India on delay in reimbursement of excess Transmission Charges paid by Sembcorp Energy India Limited towards Bill of Supply for PoC Bill-1 for the month of October 2020 and November 2020 raised by CTUIL(On admission).
2.	321/MP/2022	RMPSPD	Petition under Section 79 of the Electricity Act 2003 read with Regulation 14 & 15 of the Central Electricity Regulatory Commission (Terms and Conditions of Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for grant of certificate of re-accreditation for RE-Generating Station to the Petitioner from 18.5.2021 and issue the Renewable Energy Certificates for energy generated from 18.5.2021 onwards (On admission).
3.	331/MP/2022	MPL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 seeking approval of the Secondary Supplementary Power Purchase Agreement dated 10.2.2022 executed between Maithon Power Limited (MPL) and Damodar Valley Corporation (DVC) as well as seeking approval to sign and execute Supplementary/Amendment Power Purchase Agreements with Kerala State Electricity Board (KSEB), Tata Power Delhi Distribution Limited (TPDDL) and Tata Power Trading Company Limited (TPTCL) for supply to West Bengal State Electricity Distribution Company Limited (WBSEDCL) to pass on the benefits of rationalized coal linkage to the distribution companies(On admission).
4.	335/MP/2022	TPTL	Petition seeking in-principle approval for the procurement of Emergency Restoration System (ERS) (On admission).
5.	319/MP/2020	NTPC	Petition under Section 79 (1) (a) read with Section 79 (1) (f) of the Electricity Act, 2003
6.	346/MP/2020	DVC	Petition under section 79 (1) (f) of the electricity act, 2003 for adjudication of disputes between DVC & PSPCL regarding non-payment of fixed charges by PSPCL from COD
7.	209/MP/2022	OEPL	Petition under Section 79 of the Electricity Act 2003 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 before the Central Electricity Regulatory Commission for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of increase in the rate of goods and services tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 25.10.2019 between M/s Ostro Energy Private Limited and Solar Energy Corporation of India Limited.
8.	215/MP/2021	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating

			Period.
9.	265/MP/2018	GBHPPL	Petition under section 79 (1) (f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 02.08.2018 issued by Power Grid Corporation of India Limited (PGCIL) whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crores upon the Petitioner towards Long Term Access (LTA) capacity 8.4 MW and also, through a subsequent letter dated 14.08.2018 threatened curtailment of Short-Term Open Access with effect from 23.08.2018. The same is in direct contravention of the final Order in Petition No. 190/MP/2016 dated 31.5.2018 (<i>Remand from APTEL</i>).
10.	163/MP/2022	RBPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.05.2016, inter alia seeking relief on account of Change in Law viz. the introduction of the Goods and Services Tax laws, and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier.
11.	282/MP/2021	RKMPPL	Petition under Section 79(1) (b),79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of monthly supply bills; late payment surcharge; additional interest; and for furnishing of Letter of Credit as payment security mechanism.
12.	207/MP/2022	NEEPCO	Petition under Section 178, 79(1)(k) of the Electricity Act, 2003 read with regulation 4(2) and 18 (Power to Relax) of Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking issuance of appropriate order(s) / direction(s) / declaration from the Commission that sale of united (without PPA) power from 600 MW (4x150 MW) Kameng Hydro Electric Project of the petitioner under DAM/RTM becomes eligible for issuance of HEC (Non-Solar REC) under the Hydro Power Obligation from 2021-22 to 2029-30 as per the order dated 8 March 2019 and 29 January 2021 of MoP, GOI.
13.	167/MP/2021	AP&NL	Petition under Section 79 (1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter-alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.
14.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with other applicable Provisions of the 2003 Act, as amended from time to time, as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
15.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund

				the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.
	16.	618/MP/2020	AP PCC	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
	17.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers (Part Heard) .
	18.	211/MP/2019	RIS2PL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.06.2016 executed between Rattan India Solar 2 Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws (Remand from APTEL).
	19.	213/MP/2019	YIPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.06.2016 executed between Yarrow Infrastructure Private Limited and National Thermal Power Corporation Limited for seeking approval of Change in Law events due to enactment of the GST Laws (Remand from APTEL).
	20.	73/MP/2020	SBOPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of Change in Law and consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, and (b) imposition and introduction of Safe Guard Duty on the import of solar cells (whether or not assembled in modules or panels) by way of Notification No.01/2018- Customs SG dated 30.07.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 06.10.2017 between SB Energy One Private Limited and Solar Energy Corporation of India Limited (Remand form APTEL).
	21.	46/RP/2022	SBE (4) PL	Petition seeking review of the Order dated 23.8.2022 in Petition No. 373/MP/2019.
16.3.2023 Thursday At 10.30 A.M.	1.	340/MP/2022	IL&FS	Petition under Section 79(1) (b) and Section 79(1) (f) of Electricity Act, 2003 read with Article 22.4 of Pilot Agreement for Procurement of Power dated 26.10.2018 executed between IL&FS Tamil Nadu Power Company Ltd. and PTC India Ltd. for recovery of (i) outstanding Monthly Invoices (ii) Delayed Payment Interest (iii) compensation for under-scheduling (iv) charges for minimum guaranteed off-take of 55% against the deemed full availability and (v) O&M Expenses and interest on debt and suspension of Trading License of PTC India Limited(On admission).

2.	341/MP/2022	IL&FS	Petition under Section 79, including 79(1) (b),79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of the outstanding amount in terms of the Power Purchase Agreement (PPA) dated 12.12.2013 executed between the Petitioner (ITPCL) and the Respondent (TANGEDCO) (On admission).
3.	345/MP/2022	AHEJ(1)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 X 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events(On admission).
4.	93/MP/2022	NHDC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 27 of the Central Electricity Regulation Commission (Conduct of Business) Regulations, 1999 and Regulation 56 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking directions from this Commission to allow pass through in the generation tariff, of interest levied on Electricity Duty and Energy Development Cess paid by the Petitioner in respect of energy supplied from its generating stations(Part-Heard).
5.	228/MP/2022	HPEL	Petition under Regulation 17(12) of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 and under Regulations 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period in order to meet the compliances set out under Regulations 17 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021.
6.	197/MP/2022	PGCIL	Petition under Section 79 (1) (c) and (d) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms and Conditions of Tariff) Regulations, 2014 seeking recovery of IDC & IEDC for the period from 31.8.2016.
7.	75/MP/2022	JITPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the Letter of Intent dated 13.02.2021, and Bid Document dated 17.12.2020, thereby seeking directions from this Hon'ble Commission for quashing erroneous Compensation Bills/ Tax Invoices raised upon the Petitioners by the Respondent qua levy of alleged liquidated damages, and also to restrain the said Respondent from levying IGST on such liquidated damages, payment of illegally withheld amongst with applicable Delay Payment surcharge and amongst other consequential reliefs.
8.	584/MP/2020	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited.

	9.	59/GT/2022	BRBCL	Petition for determination of tariff of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024
	10.	424/GT/2020	NTPC	Petition for approval of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2019 to 31.3.2024.
	11.	361/GT/2020	PPPL	Petition for true up of Generation Tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the MYT period 1.4.2014 to 31.3.2019
	12.	376/GT/2020	PPPL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from 1.4.2019 up to 31.3.2024 of current MYT period 2019-24
	13.	212/GT/2021	NHPC	Petition for approval of tariff in deviation from norms specified in CERC (Terms and Conditions of Tariff) Regulations, 2019 in respect of Teesta Low Dam -IV Power Station.
	14.	223/GT/2021	NHPC	Petition for truing up of tariff for the period 11.3.2016 (COD of 1st unit) to 31.03.2019 and tariff petition for the period 2019-21 in respect of Teesta Low Dam-IV Power Station.
Coram: Member (ISJ) Member (AG) Member (PKS)	15.	42/RP/2022	NHPC	Petition for review of the Commission's order dated 18.8.2022 in Petition No.284/GT/2020 (Truing up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Dhauliganga Power Station)
	16.	44/RP/2022	NHPC	Petition seeking review of the Order dated 29.8.2022 in Petition No. 143/GT/2020.
21.3.2023 Tuesday At 10.30 A.M.	1.	360/MP/2022	CEPL	Petition under Section 79, including 79(1) (b),79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of Capacity Charges by the Respondent (TANGEDCO), in terms of the Declared Capacity, especially in terms of MOP directive dated 28.06.2019 and subsequent clarifications. (On admission)
	2.	362/MP/2022	IGS-II-PL	Petition under Section 79 (1) (b), 79 (1) (f) and Section 79 (1) (f) (k) of the Electricity Act, 2003 before the Central Electricity Regulatory Commission for seeking compensation against additional cost incurred on account of implementation of the Goods and Services Tax Law vide Notification No. 12/2017 as a Change in Law Event in terms of Article 12 of the Power Purchase Agreements dated 05.10.2016 executed between INDIGRID SOLAR-II (AP) PRIVATE LIMITED and Solar Energy Corporation of India Limited(On admission).
	3.	541/MP/2020	PERJPL	Clarification Petition under Section 79 (1) (f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of Order dated 5.2.2019 in Petition No. 192/MP/2018
	4.	592/MP/2020	SUPL	Petition under Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to implement the MUST RUN status accorded to the Petitioner's Solar Project in letter and spirit and compensate the Petitioner for the unlawful

			and arbitrary curtailment of generation from the Petitioner's Solar Project
5.	617/MP/2020 alongwith I.A.No.68/2020	BALCO	Petition u/s 86(1)(f) of the EA 2003 for recovery of compensation deducted from BALCO purportedly towards non-supply of power (Interlocutory application for amendment of the Petition)
6.	182/MP/2022	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for the adjudication of disputes between the Petitioner – Jhabua Power Limited and the Respondents – PTC India Ltd & West Bengal State Electricity Distribution Company Limited.
7.	262/MP/2022	RSEKPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 30.03.2021 executed by the Petitioner and NTPC Limited, seeking relief on account of Changes in Law increasing the rate of Goods and Services Tax and imposing Basic Customs Duty.
8.	209/MP/2017 alongwith I.A.No.52/2019	ADHL	Petition for approval of Transmission Charges, Transmission Losses and other Conditions for use of the 176.5 km long 220KV Double Circuit Dedicated Transmission Line of Allain Duhangan Hydro Project- In Remand of proceedings arising out of Petition No. 259/MP/2010 by Hon'ble Supreme Court of India (Interlocutory application to take on record additional documents etc.) (Received by Remand).
9.	228/MP/2021	MRPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement(s) dated 28.12.2018 seeking issuance of appropriate order(s) / direction(s) / declaration from this Commission that the imposition of safeguard duty on the import of solar cells, whether or not assembled in modules or panels, vide Notification No. 2/2020-Customs (SG) dated 29.07.2020 issued by the Department of Revenue, Ministry of Finance (Government of India) is an event of Change in Law and for seeking approval of the quantum and mechanism of compensation (along with interest) as submitted along with the present Petition in line with the methodology provided by this Commission vide its order dated 20.8.2021 in Petition No. 536/MP/2020.
10.	173/MP/2022	SEIL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Purchase Orders dated 18.9.2018 and 29.10.2018 issued by distribution companies of the State of Andhra Pradesh for recovery of Late Payment Surcharge on delayed payments of invoices raised by Sembcorp Energy India Limited.
11.	264/MP/2022	AP&NR	Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 15.8.2020 in Petition No. 158/MP/2019 and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 15.8.2020 in Petition No. 158/MP/2019 (On admission)
12.	72/MP/2020	SBE3PL	Petition under Section 79 (1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 for approval of Change in Law; and consequential relief(s) to

			compensate for the increase in capital cost and associated costs due to (a) introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states and (b) imposition and introduction of Safe Guard Duty on the import of solar cells (whether or not assembled in modules or panels) by way of Notification No.01/2018- Customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 6.10.2017 between SB Energy Three Private Limited and Solar Energy Corporation of India Limited
13.	175/MP/2020	NEEPCO	Petition for relaxation of the provisions of Regulation 42 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 dealing with the manner of computing the capacity charges effective 1.4.2020 in so far as the Gas Based Generating Stations of North Eastern Electric Power Corporation Limited.
14.	178/MP/2020	MSETCL	Petition under Section 79 of the Electricity Act, 2003 to adjudicate upon the dispute between the Petitioner and the Respondent, Electricity Department of Union Territory of Daman & Diu in accordance to the Bulk Power Transmission Agreement entered between the parties on 6.9.2011.
15.	379/MP/2022	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the single sided reverse auction and single sided forward auction for renewable energy certificates at Power Exchange India Limited.
16.	134/MP/2021	NER-IITL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited (Petitioner/ NER-II) and its Long-Term Transmission Customers for inter alia claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events (Part-heard).
17.	41/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset I- 420 kV, 1 X 80MVAR, 3-Ph Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Sub-station (Extn.), Asset II- 2 nos. 132 kV line bays at Biswanath Chariyali Sub-station (for termination of Biswanath Chariyali Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line- line under TBCB) and Asset III- 2 nos. 400 kV (GIS) bays at Silchar and 2 nos. 400 kV (GIS) bays along with 2x80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Tr. line (Line under TBCB scope) under Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)" (Part-heard).
18.	167/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Transmission Assets under

				Project "POWERGRID works associated with North Eastern Region Strengthening Scheme-V(Part-heard).
	19.	79/MP/2022	MSEPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020.
23.3.2023 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	66/MP/2023 alongwith I.A.No.17/2023	AMPEGPL	Petition under Sections 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the CERC (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking recognition of force majeure events and issuance of appropriate orders (Interlocutory application for urgent listing).
	2.	369/MP/2022	MPPMCL	Petition for refund of incentive amount paid to NHDC on account of Capacity index for period 1.4.2009 to 31.3.2021(On admission).
	3.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) (Part-Heard).
	4.	OP No.71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	5.	OP No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 KWH for the balance period of the PPA.
	6.	638/MP/2020	NHPTLPL	Petition under Section 79 (1) (c) (d) and (f) of the Electricity Act, 2003 seeking rationalization of Reliability Support Charges (RSC) being charges by Respondent No.1 & 2, Central Transmission Utility and Power System Operation Corporation Limited in terms of the Para 33 of the Order dated 16.5.2016 in 9/MP/2016 and Para 24 of the Order dated 4.4.2018 in Petition No. 142/MP/2017
	7.	640/MP/2020	HPPC	Petition seeking clarification regarding levy of carrying cost inter alia in terms of Regulation 7 and 52 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and amendment thereof under Regulation 55 of the said Regulations read with Section 79 of the Electricity Act,2003
	8.	699/MP/2020	PTCIL	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof.

9.	724/MP/2020	SRLDC	Petition for PLI truing up for control period 2014-19.
10	725/MP/2020	POSOCO	Petition filed in compliance to CERC's order in Petition No. 61/MP/2019 dated 27.1.2020, whereby it has directed POSOCO to file the petition before commission with all the facts of case for commission to take the appropriate action.
11.	20/MP/2021	VREMPPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of connectivity and for release of Bank Guarantee dated 16.8.2018 (and amendment/extension thereof) in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated/impossible to perform.
12.	257/MP/2019	MBPMPL	Petition challenging the unlawful conduct of Power Grid Corporation of India Limited, inter-alia, wrongfully raising and recovering transmission charges through impermissible and inapplicable invoices being contra /against and unsustainable to the terms of the Transmission Service Agreement dated 18.10.2012 and the Long-Term Access Agreement dated 4.6.2015, provisions of the Electricity Act, 2003 and the Regulations framed thereunder.
13.	340/MP/2020 alongwith I.A.No.1/2021	TPL	Petition under 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein, i.e. M/s Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited (<i>Interlocutory application for amendments of Memo of Parties</i>).
14.	500/MP/2020	NTPC	Petition under Section 79 (1)(a) and (f) of the Electricity Act, 2003 and inter-alia seeking relief of Change in Law in terms of Article 10 of the Power Purchase Agreement dated 30.3.2016.
15.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents (<i>Part-Heard</i>)
16.	53/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.
17.	61/MP/2021 alongwith I.A.Nos.28/2021 & 42/2022	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2(<i>Interlocutory application for interim reliefs and amendments of the Petition</i>).

	18.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.
	19.	55/MP/2021	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of the order dated 15.1.2020 passed by the Commission in Petition No. 63/MP/2019; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for noncompliance of the order dated 15.1.2020 passed by the Commission in Petition No. 63/MP/2019.
	20.	201/MP/2022	ASE(RJ2) PL	Petition under Sections 79 of the Electricity Act, 2003, read-with Article 4.5(a) of the Power Purchase Agreements (PPA) dated 14.2.2020 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI) for supply of 180 MW and 150 MW respectively, read-with the back-to-back Power Sale Agreement (PSA) dated 5.2.2020 executed between SECI and Bihar State Power (Holding) Company Limited seeking extension of Scheduled Commercial Operation Date (SCOD).
	21.	342/MP/2022	EPTCL	Petition under Sections 79 (1) (c), (e) and (k) read with 17 (3) and 18 of the Electricity Act, 2003 seeking amendment and transfer of the Petitioner's Inter-State Transmission Licence.
27.3.2023 Monday At 10.30 A.M.	1.	309/MP/2022	TPTL	Petition under Regulation 35(3)(c) of the CERC (Terms and Condition of Tariff) Regulations, 2019 for approval and recovery of Security Expenses for the Transmission System for the period from 1.4.2019 to 31.3.2024 (On admission) .
	2.	313/MP/2022	HPEL	Petition under Regulation 14 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 and under Regulations 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period to achieve and maintain the Net Worth criteria as set out under Regulations 14 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021(On admission).
	3.	20/MP/2023	JITPL	Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power dated 03.03.2022 and 10.03.2022 challenging the Termination Notice dated 18.08.2022 issued by South Western Railways under Article 4.4 of the APP dated 03.03.2022 and all consequential actions pursuant to the Termination Notice(On admission).
	4.	37/TD/2023	THDCIL	Application for Grant of Licence for inter-state trading in electricity under Category IV under the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading licence and other related matters) Regulations,2020.
	5.	535/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC

			(Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, providing adequate load shedding through automatic under frequency relays(UFRs) in Tripura Power System, keeping them functional in terms of Regulation 5.2 (n) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid.
6.	539/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 , ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid and reliable operation as per clause no. 6.2 of Central Electricity Authority (Manual on Transmission Planning Criteria), 2013.
7.	540/MP/2020	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) Regulations 2010 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010, and ensuring proper inspection & patrolling and maintenance of substation and lines in terms of Regulation 5 read along with regulation 23 & regulation 24 of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the North Eastern Grid as well as the interconnected Indian Grid.
8.	556/MP/2020	NERLDC	Petition under section 28 (3) (e) of the Electricity Act, 2003 read with clause 1.5 of IEGC 2010 for establishment and maintenance of Communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010, read with Regulation 6(3) of CEA (Technical Standards for Connectivity to the Grid) Regulation, 2007 to ensure availability of reliable real time data at NERLDC.
9.	726/MP/2020	NERLDC	Petition for truing up under Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive for NERLDC for control period 2014-19.
10.	399/GT/2020	NTPC	Petition for approval of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024.

	11.	82/MP/2021	SPDCTL	Petition under section 79(1)(f) of the Electricity Act, 2003 for directions on illegal claim of Rs.66.31 Crores towards the transmission charges for the period 16th June 2013 to 13th August 2013 and capacity charges for the period 16th June 2013 to 26th July 2013 including late surcharge fee by illegal invoking Letter of Credit by M/s KSK Mahanadi Power Company Limited for the period without supplying power to the petitioners.
	12.	38/MP/2022	KSKMPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between the Petitioner and the Respondents.
	13.	42/MP/2023	CTUIL	Petition under Section 79(1)(c) of the Electricity Act, 2003 seeking appropriate directions for the mode and manner for compliance of direction issued by the Hon'ble Appellate Tribunal for Electricity in its Judgment dated 6.10.2022 passed in Appeal No.196/2019 and Appeal No.73/2018.
	14.	701/MP/2020	SPICCPCL	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Service Agreement dated 28.8.2019, Transmission Connectivity Agreement dated 5.3.2019 and Long-Term Access Agreement dated 28.8.2019 are rendered impossible to perform and thereby void and directions to restrain the Respondent from invoking the bank guarantees and return the same to the Petitioner.
28.3.2023 Tuesday At 10.30 A.M.	1.	371/MP/2022	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of Additional Expenditure on Renovation and Modernisation of ESP at Mejia Thermal Power Station Unit-1,2 & 3 having an installed capacity of 630 MW (3x210 MW) in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015 (<i>On admission</i>).
	2.	373/MP/2022	UPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change (<i>On admission</i>).
	3.	31/MP/2023	ÀHE(J3)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.01.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Three Limited (earlier known as Adani Green Energy Nine Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events (<i>On admission</i>).
	4.	47/MP/2023	SKS PG(S)L	Petition under Sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduction of Business) Regulations, 1999 against the Respondent No. 1/ Bihar State Power

			Holding Company Limited and the Respondent No. 2/ PTC India Limited for willful disobedience and the execution of Order dated 16.12.2022 in Petition No. 94/MP/2022(On admission).
5.	53/MP/2023 alongwith I.A.No.11/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Teesta Urja Limited seeking setting aside of the letter dated 30.01.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement conveying its intention to terminate the aforesaid agreement and its consequential actions thereof(Interlocutory application seeking ex-parte & ad-interim stay on the impugned Letter dated 30.1.2023 bearing Reference No. TUL/PS&R/0001/2021-22/028 (On admission) .
6.	62/TD/2023	RSPL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an Inter-State Trading License
7.	380/MP/2022	GNA	Petition under Regulation 40 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 and Clause 8 of the Guidelines for Registration and Filing Application for Establishing and Operating over the Counter (OTC) Platform for grant of registration to establish and operate the OTC Platform
8.	330/TT/2022	TTransco	Petition for determination of tariff of the Intra-State Transmission Lines of the TSTRANSCO-owned transmission lines/system certified by the SRPC as non-ISTS lines carrying more than 50% Inter-State power, for inclusion in POC Transmission charges for the FY 2016-17, FY 2018-19 and FY 2020-21
9.	318/MP/2022	NRSSXXIX	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 and all other enabling provisions in this regard, seeking a direction to NRPC to certify availability factor for the months of January 2022 and February 2022 by excluding the outage of the Transmission Line (from 20.1.2022 to 8.2.2022) from the total time of the said Transmission Line.
10.	92/MP/2021	EPTCL	Petition under Section 79(1)(c) and (d) of the Electricity Act, 2003 in terms of the direction issued pursuant to the 2 and Meeting of Validation Committee for the Application Period from 1.7.2020 to 30.9.2020 for implementation of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.
11.	113/MP/2020	KSKMCL	Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 to set aside the bill dated 1.1.2020 of the Central Transmission Utility (PGCIL) towards Transmission Charges (PoC and HVDC charges) as well as the notice for Regulation of Power Supply dated 3.1.2020.
12.	25/RP/2022	PGCIL	Petition seeking review of the Order dated 22.4.2022 in Petition No. 88/TT/2020.

	13.	26/RP/2022	PGCIL	Petition seeking review of the Order dated 25.11.2021 in Petition No. 719/TT/2020.
	14.	35/RP/2022	PGCIL	Petition seeking review of the Order dated 31.5.2022 in Petition No. 625/TT/2020.
	15.	47/RP/2022	PGCIL	Petition seeking review of the Order dated 25.6.2022 in Petition No. 676/TT/2020.
29.3.2023 Wednesday At 10.30 A.M.	1.	39/MP/2023	IGESL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stand discharged from performance under, the Agreement for Long Term Access dated 04.12.2017, Supplementary Agreement for Long Term Access dated 09.05.2019, and Transmission Service Agreement dated 04.12.2017 executed between Petitioner and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreements dated 27.12.2017 and seeking consequent relief thereto <i>(On admission)</i>
	2.	19/MP/2023	MBP(MP)L	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act 2003 and CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 challenging the arbitrary and illegal actions of PTC India Limited to wrongly appropriate Late Payment Surcharge amounting to Rs. 18.82 Crores paid by Uttar Pradesh Power Corporation Limited on the outstanding tariff amount of MB Power (Madhya Pradesh) Limited <i>(On admission)</i>
	3.	211/MP/2022	MBPMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 8.4.1, 8.4.2 and 8.4.11 of Schedule I of Power Purchase Agreement dated 20.01.2014 read with CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to comply with its statutory and contractual obligation to establish and operate a valid Escrow Arrangement and Letter of Credit as Payment Security Mechanism in favour of MB Power (Madhya Pradesh) Limited.
	4.	1/RP/2023	NTPC	Petition for review of the order dated 21.5.2022 in Petition No 190/GT/2020 <i>(On admission)</i> .
	5.	3/RP/2023	NHPC	Petition for review of the order dated 30.11.2022 in Petition No 145/GTT/2020 <i>(On admission)</i> .
	6.	31/RP/2022	NTPC	Review of Commission's order dated 7.5.2022 in Petition No. 241/GT/2020 regarding truing up of tariff of Vindhyachal STPS Stage-II (1000 MW) for the period 2014-19.
	7.	33/RP/2022	NLCIL	Review of Commission's Order dated 9.9.2022 in Petition No. 367/GT/2020 in respect of revision of tariff of Circulating Fluidized Bed Combustion Technology based NLC Thermal Power Station-II Expansion Units I & II (500 MW) for the 2014-19 tariff period.
	8.	45/RP/2022	NEEPCO	Petition for review of Commission's order dated 29.8.2022 in Petition No. 279/GT/2020.
	9.	145/GT/2019	NTPC	Petition for approval of tariff of Lara Super Thermal Station (1600 MW) for the period from anticipated date of commercial operation of Unit-I (i.e.15.5.2019) to 31.3.2024.

	10.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent No.1(TANGEDCO).
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By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
14.3.2023